

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 837
(To be answered on the 3rd December 2015)**

AIRPORT ACCIDENT INVESTIGATION BUREAU

837. SHRI K.C. VENUGOPAL

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has made any regulatory framework for making Airport Accident Investigation Bureau an independent body;
(b) if so, the details thereof;
(c) whether the Government has taken any measures to avoid possible conflict of interests in the matters related to airport security and related issues; and
(d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a) to (d) The Ministry of Civil Aviation has created Aircraft Accident Investigation Bureau (AAIB) on 30.07.2012 for the purpose of carrying out investigations into accidents, serious incidents and other incidents in order to provide independence of investigation function from the regulatory function. The Bureau is separate from the regulator and functions under the overall supervision and control of Government of India. To augment the manpower, one post of Director General at Joint Secretary level in AAIB has been created with the approval of the Cabinet on 30.10.2015. Also, 20 other posts below JS Level have been created with the approval of the Department of Expenditure, Ministry of Finance on 06.10.2015. Further the regulators for safety, security and organisation for accident investigation are separated from each other to avoid possible conflict of interests.
